

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

No. L-7/142/157/2008-CERC

Dated 15<sup>th</sup> September, 2010

**NOTIFICATION**

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008, (hereinafter referred to as "the principal regulations"), namely:

1. **Short title and commencement.** (1) These regulations may be called the Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2010.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. **Amendment of Regulation 2:** The following proviso shall be inserted as second proviso to clause (1) of Regulation 2 of the principal regulations, namely:

"Provided further that where the tariff in respect of the generating station has been determined on the date of operation of these regulations, the fee for the petitions for additional capitalization shall be

paid in accordance with clause (3) of Regulation 3 of these regulations.”

Sd/-  
(Alok Kumar)  
Secretary

#### **NOTE**

The principal regulations were published in the Gazette of India (Extraordinary) No. 174 Part III, Section 4 on 27.10.2008 and were amended as under:

- i. Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2009, notified in the Gazette of India (Extraordinary) No. 128 Part III, Section 4 dated 24.7.2009.
- ii. Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2010, notified in the Gazette of India (Extraordinary) No. 153 Part III, Section IV dated 7.6.2010.